

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-204/ND/2017

In the matter of :

Mr. Brij Bhushan

Vs.

Ashoka Pulp and Paper (P) Ltd.

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 241 (1)

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Rakesh Kumar, Advocate
For the Respondent/Corporate Debtor : Mr. MK Pandey, Advocate
Mr. Rakesh Kumar, Advocate

For the Intervener :

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsels that the settlement in the matter is in advance stage and settlement will be duly reported by the next date of hearing.

Taking into consideration the above, the matter is adjourned to two weeks. Let the matter be posted for hearing on 15.2.2018.

List on 15.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.1.2018